

## CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No. 2989/2003

New Delhi, this the 3rd day of June, 2004

Hon'ble Shri S.K.Naik, Member(A)

1. Man Singh  
R2-285, Part II  
Palam Colony, New Delhi
2. Ram Kishan  
F-580, Mangol Puri, Delhi

... Applicants

(Shri M.K. Bhardwaj, Advocate)

versus

Union of India, through

1. Secretary  
Ministry of Tourism & Culture  
Shastri Bhavan, New Delhi
2. Director General  
Centre for Cultural Resources & Training  
Shastri Bhavan, New Delhi
3. Director  
Centre for Cultural Resources & Training  
Plot No. 15A, Sector 7  
Dwarka, New Delhi
4. Deputy Director  
Centre for Cultural Resources & Training  
Plot No. 15A, Sector 7  
Dwarka, New Delhi

... Respondents

(Shri Rajendra Dhawan, Advocate)

ORDER(oral)

Applicants are aggrieved because their services as casual labours have been disengaged w.e.f. 6.12.2003.

2. Heard the counsel for the parties and perused the pleadings available on record.
3. The admitted position is that the applicants were engaged on daily wages/"as and when required" basis in broken spells between July, 2003 and November, 2003 by the Centre for Cultural Resources & Training, a Society registered under the Societies Registration Act, for

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sweeping and cleaning of rooms, which work is not of perennial nature. The applicants were never engaged directly by Respondent No.1. As rightly contended by the respondents in their reply, this Society is not notified under Section 14(2) of the Administrative Tribunals Act, 1985. That apart, the counsel for the respondents has also drawn my attention to a large number of judgments decided by various Benches of the Tribunal to contend that in the absence of any such notification, this Tribunal has no jurisdiction to entertain the present application. I have no reason to disagree with the same. Resultantly, the present OA is dismissed for want of jurisdiction. No costs.

*Naik*  
(S.K. Naik)  
Member (A)

/gtv/